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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 243/252/NCLT/AHM/2018


Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.05.2018**

Name of the Company: Devendra Bagga
(Active Automobiles Pvt Ltd.)
V/s.
Registrar of Companies

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	NAVIN PAHWA	SR-ADV	Appellant	
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2.	WITH RITU SHAH	ADV		
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FOR THAKKAR **ORDER**

Senior Advocate Mr. Navin Pahwa along with Advocate Ms. Ritu Shah are present for the Appellant. None for the ROC.

The Appellant is directed to issue a notice of the date of hearing along with copy of the petition to the central Government through the ROC, and to file proof of service.

The ROC to file its objections within 15 days from the service of notice by serving an advance copy to the appellant.


The appellant filed affidavit declaring such that the company was not a shell company and there was no unusual transaction in company's account during the demonetization period.

The Registry is directed to issue a notice to the jurisdictional Commissioner of the Income Tax department/ Authorities through its Nodal Officer/Office in respect of the present appeal in order to invite their response. The Appellant is also directed to take steps upon the Income Tax Department/ Authorities by inviting their response and to file proof of service.

List the matter on 20.06.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 11th day of May, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL